

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUBSECTION (ii)  
]

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

**Notification No. 17 / 2008-Customs (N.T.)**

New Delhi, the 5<sup>th</sup> March, 2008  
15 Phalgun, 1929 Saka.

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Additional or Joint Commissioner of Customs, (Import), Jawaharlal Nehru Custom House, Nhava Sheva, to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on the Deputy Commissioner of Customs, Inter Container Depot, Sachin, Surat, for the purpose of adjudicating the matters relating to show cause notice pertaining to M/s Aum Impex, 22, Nand Nivas, Opposite-Nitin Apartment, Adrash Society, Athwalines, Surat vide, F.No. DRI/ AZU/INT-31/Aum/2006, dated the 31<sup>st</sup> July, 2007, by the Additional Director General, Directorate General of Revenue Intelligence, Ahmedabad Zonal Unit, Ahmedabad.

**[F.No. 437/63/2007-Cus.IV]**

(Aseem Kumar)

Under Secretary to the Government of India